

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 29th APRIL, 2024, 10:30 A.M.

**IA (IBC)/11/GB/2022
IA (IBC)/17/GB/2022
In CP (IB)/3/GB/2020**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Manish Soni Vs Concept Education Pvt. Ltd. And Others
Under Section	U/s 9 of IBC, 2016

For Petitioner (s) : Mr. K. Agarwal, RP in person

For Respondent (s) : Mr. B. Sharma, Adv.
: Mr. M. Jain, Adv.

} IA (IBC)/11/GB/2022
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ORDER

IA (IBC)/11/GB/2022

Erstwhile RP Mr. K. Agarwal is present in person. R-1 and R-2 are represented by Ld. Counsel Mr. B. Sharma. Matter extensively heard. Despite giving sufficient opportunities, neither the Petitioner nor the Respondents have filed the written notes of arguments. They are given a last chance to file written notes of arguments within three working days. R-3 has already been set *ex-parte* in the matter. However, subsequently at the end of the Board Ld. Counsel Ms. M. Jain appears through VC and seeks permission to file their notes of arguments. Her submissions noted. **Reserve for Order.**

IA (IBC)/17/GB/2022

Erstwhile RP Mr. K. Agarwal appears in person. Ld. Counsel Mr. B. Sharma appears for R-1, R-2, R-4 & R-5. Despite the fact that the matter is listed today for arguments, there is no representation for other Respondents.

However, reply affidavit in respect of all the Respondents (except R-5, R-7, R-10) are on file. Respondents not appearing today, are set *ex-parte*.

Matter heard at length. **Reserve for Order.**

Both sides are permitted to file written notes of argument not exceeding 3 pages within 5 working days.

Sd/-

Satya Ranjan Prasad
Member (Technical)

Sd/-

H.V. Subba Rao
Member (Judicial)